

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 27100 OF 2024**

**Between:**

Vadapalli Sai Hitesh, S/o: V.E. Chandra Vidya Sagar, Age 19 years,  
Occ: Student, R/o.H.No.Flat.No.502, Manikonda, Gandipet Mandal,  
Rangareddy District

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal Telangana State
3. The National Testing Agency, through its Chairperson, First Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi, Delhi 110020
4. The Tahsildar, At Gandipet, Gandipet Mandal, Ranga Reddy District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order of direction more particularly in the nature of Writ of Mandamus a. declaring Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide

intention to over-rule the judgment of Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 and batch dated 05-09-2024 and declare the Petitioner as local candidate and consequently direct the 2nd Respondent to treat the Petitioner as Local Candidate pursuant to NEET (UG) 2024 or MBBS/BDS Admissions under Competent Authority Quota-2024-25 under the aegis of Respondent No. 2, and c.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a)(iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respective Mandal Revenue Officer to issue Residence Certificates in support of the application in Annexure-II as prescribed in KNUHS-MBBS/BDS Regulations 2024-25 without insisting that the Petitioner is eligible for consideration as a local candidate as per G.O. Ms No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07 2024, pending disposal of the above writ petition

**IA NO: 3 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No. 2 to receive and process the Applications of the Petitioner for

Online Registration for the MBBS/BDS course admissions under Competent Authority Quota-2024-25 under the aegis of Respondent No. 2 without insisting on Residence Certificate in Annexure-II as a local candidate as per G.O. Ms No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI RAMESH BURA (NOT PRESENT)**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,  
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,  
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**Counsel for the Respondent No.3: SRI G. PRAVEEN KUMAR,  
STANDING COUNSEL**

**Counsel for the Respondent No.4: GP FOR REVENUE**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No. 27100 of 2024

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* assails the validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, as amended *vide* G.O.Ms.No.33, Health, Medical & Family Welfare (C1) Department, dated 19.07.2024, and prays for a direction to the respondent University to treat him as a local candidate for the purpose of admission to MBBS and BDS Courses for the academic year 2024-25 in the light of the

directions contained in the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further submitted that the issue with regard to validity of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to him in law in the light of the order dated 20.09.2024 passed by the

Supreme Court in Special Leave Petition (C) Nos.21536-  
21588 of 2024

Miscellaneous applications, if any pending, shall stand  
closed. There shall be no order as to costs.

//TRUE COPY//

Sd/- L. LAKSHMI BABU  
ASSISTANT REGISTRAR

SECTION OFFICER /

To,

1. The Principal Secretary, Medical and Health Department, Secretariat The State of Telangana, Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal Telangana State
3. The Chairperson, The National Testing Agency, First Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi, Delhi 110020
4. The Tahsildar, At Gandipet, Gandipet Mandal, Ranga Reddy District.
5. One CC to Sri Ramesh Bura, Advocate [OPUC]
6. One CC to Sri G. Praveen Kumar, SC[OPUC]
7. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad [OPUC]
8. Two CCs to the Advocate General, High Court for the State of Telangana, at Hyderabad[OPUC]
9. Two CD Copies

TJ  
MP

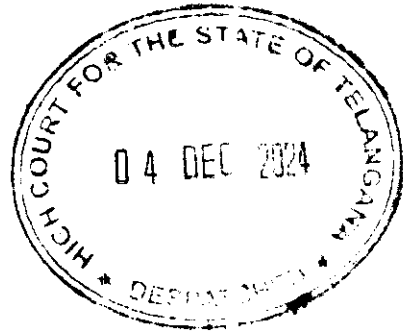


**HIGH COURT**

**DATED:18/11/2024**

**ORDER**

**WP.No.27100 of 2024**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑬  
2/12/24  
bx